

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.338/MP/2022**

Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the 'Change in Law' compensation payable to Dhariwal Infrastructure Limited for supplying 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited.

Petitioner : Dhariwal Infrastructure Limited (DIL)

Respondent : Tamil Nadu Generation and Distribution Corp. Ltd. (TANGEDCO)

Date of Hearing : **13.12.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, DIL  
Ms. Divya Chaturvedi, Advocate, DIL  
Ms. Srishti Rai, Advocate, DIL  
Shri Jai Dhanani, Advocate, DIL  
Shri Aveek Chatterjee, DIL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO

**Record of Proceedings**

At the outset, learned counsel for the Respondent, TANGEDCO, prayed for a pass-over when the matter was called out. Learned senior counsel for the Petitioner, however, expressed his difficulty in taking up the matter at the end of a list, and accordingly, the matter was adjourned with the consent of both sides.

2. The Petition will be listed for hearing on **21.1.2025**.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**